THE CANTONMENTS (AMEND-MENT) BILL, 1990

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH); I seek your permission to move:

"That the Bill further to amend the Cantonments Act, 1924, as passed by the Lok Sabha, be taken into consideration."

For information of the House, I beg to say that there are 62 Cantonments in the country, and these are at present administered under the Cantou-ments Act, 1924.

[The Vice-Chairman (Dr. Nagen Saikia) in the Chair],

The Act regulates measure, as is known to the House, to provide appropriate accommodation for the members of the armed forces and their families to ensure their health, welfare and security. Besides the armed forces and their families, there is a substantial civilian population in almost all the cantonments. The civic administration of the cantonment area is managed by the Cantonment Boards constituted under the Cantonments Act, 1924. The Boards are statutory bodies and their main functions are similar those of municipal to committees/corporations. The Boards consist partly of elected members and partly of nominated and ex-offlcio members. The term of the elected members on the Board is five years. They are elected on the. basis of adult franchise.

The reason for moving this amendment is that according to section 27 of the Cantonments Act, the qualifying age of enrolment as eligible to vote at the election of members of the Contonment Boards is 21 years. Article 326 of the Constitution has been amended by Constitution (Sixty-first) Amendment Act of 1988 with effect from 28th March 1989 to reduce the voting age from 21 years to 18 years for the election to the House of People and the Legislative Assembly of every State. Some of the State Governments have also adopted 18 years of age for election to the local offices. Because of this, we have introduced this Bill in the House for consideration in consonance with the amendment to the Constitution. The Cantonments Act section 27 may alsc-be amended to bring down the voting a, ge from 21 years to 18 years for election of members of the Canton mens Boards. Lok. Sabha has already passed this Bill and a copy each of the draft Bill, the Statement of Objects and Reasons fnd the Financial Memorandum have been circulated along with the Bill All the 62 cantonments at present have regular Boards. Election;; fea 49 cantonments are due "n the month of December 1990/January 1991 in 9 cantonments on different dates in 1991 and in 4 cantonments in 1992. In order to bring voting age in consonance with Constitution we wanted to bring forward this Bill. Elections have been deferred in 54 Cantonment Boards up to 30th November, 1991, where elections were due in 1990-91 Therefore, Sir, I seek the approval of

the House in regaid to the reduction in the voting age from 21 years to 18 years so that elections can be facilitated in these Craitonment Boards

The question was proposed.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Now, the Motion is before the House We have two Members who want \> speak on this. Mr. Kapil Verma. Please fee brief.

SHRI KAPIL VERMA (Utta_r Pradesh): Mr. Vice-Chairman, Sⁱ r, I welcome this Bill and support it because the voting age is being reduced from 21 years to years. This has already been done in the case of Parli ament₁ Stat- Assemblies and the Municipalities and therefore, there is no reason why it should not be done in the case of these Cantonment Boards also. Therefore, this is being done here sd that there is uniformity.

Reduction in the voting age alone is not enough. The youth have many problems and these have to be solved. The unemployment problem is there. There is a oVmand for the right to work_ The previous Government made announcements about this concept without caring for the cost which it would entail. Obvisouly, it cannot ³ be implemented within a short time. I hope, as a distant target, it will be implemented, depending upon resources.

Then, I would like the hon. Minister to bring forward а comprehensive Bill because this Act dates back 1924 Manv things have to changed tfnee then. At that time,

the Cantonment Board areas were very small and rh₅ civilian population around it was also very small. Now, the civilian population has grown. There are people who serve the Armed Forces personnel, workers, shopkeepers, etc. There are his markets. These people have the; r own problems aiid they have their own rights. These are not being fulfilled. In this connection. I would like to suggest *tiauk* there must be some kind of a Municipal CommHtee. The Government must consider the setting up of some such Committer to look after their interests because there are little amenities, little water, no health care services, bad roads, etc. Therefore, yoi' should think Of some such Committee to look after their interests.

While on this, T would also suggest that the Boards' functioning must be democratised. I will give an example. In Lucknow, there is a Cornmittee of 15. The number of elected Member is 5 or 7. These elected Members have been expelled. You can understand the absurdity of the situation. This is the position in a place like Lucknow where the Cantonment Board is very important. The hon. Minister must look into this and see how this happened. The military officers are there all right, but they do not have the powers to expel the Members who have been elected to the Cantonment Board by the people in that area.

Another point i<3, n Lucknow, there is a Church which dates back to Queen Victoria'c time. Perpetual

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[Shri Kapil Verma] lease was given to this. But the people who go to worship there are being greatly <u>inconvenirt. it. ed</u> This is because the part of the land appurtenant to that Churvh and the compound has been tat en over, has been grabbed, a building has come up. As a result of thi s, thfl people are finding it inconvenient to worship there and many difficulties are being experienced by them. The local population, the Christians and others, approached the Defence Minister. He promised that something would be done, but nothing has been come so far in this regard.

Before concluding, I would like to refer to a very important thing, namely, landgrabbing- I have give one example. This is a disturbing trend. Very valuable land in the Cantonments are being grabbed by important politicians. I would not mention the name. 3 I would not mention the parties. But this tendency is there. By us ng their influence, local influence they are grabbing land. They get very valuable land at very cheap rates The hon. Minister must look into this. This problem is there in U. P. In Allahabad, in Lucknow and in other pieces, th[;] s is happening, some thing should be done immediately in thie regard. This is very important.

In the end, I would once again repeat my request. Please do something for the youth of the country and try to solve the'r problems so that there wil be no self-immolations, there will be no agitations and there will be no violence. Reduction in age from 21 to 18 years is welcome but this must be accompan'ed by certain measures for solving (the yproblems¹ of the youth.

SHRI SUNIL BASU RAY (West Bengal): Sir, I support this Bill which has come somewhat late. Had it come eariier, the defer ment of election to so many Cantonment Boards would not have been nece«ary

As there is not much to say_s certain vital aspects should not be ignorei even at this stage. The Minister himself has said that in the cantonment areas nowadays not only military per' sonnel live but civilian population in substantial number also live there.. About their welfare, civic amenities etc. very little is being done by the Cantonment Boards. This leads to alienation between the civilian and military personnel which is undesirable. So the Cantonment Boards funds and activities should be so reorganised, re-oriented that the unity between the civilian population ani military personnel is established and developed.

I think the- functioning of the Board itself suffers them certain undemocratic procedures Why should there be any nomination even now? Earlier it was there to suit the interest of the British, but today we are a democratic country, we want our democratic people to be more united in their daily 1'fe. We should lay more emphasis on direct election to all the posts that may be there m the Cantonment Boards. I think the Government should consider this and come cut with necessary amendments.

Thirdly, the hon Minister ha_s said that the functions of the Cantonment Boards are similar to those of muui-o'mlities. This does not exolain everything. The functions of municipalities differ from the functions of

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the Cantonment Boards in many ways, especially in the financial matters, in the matter of providing amenities and other services. So, I think this blanket reference is not helpful. What are the functions of the Cantonment Boards and how they are functioning, all these things should be placed before this House This Act is being administered from the Defence Ministry and so this House has a right to know about the activities and functions of the Cantonment Beards on which depend the moral oi the army personnel. That is why 'H is necessary. With these words I support the Bill

श्री मोहम्मद खलीलर रहमान (ग्रान्ध्र प्रदेश) : जनाब वाइस चेयरमैन साहब. यह जो बिल में अमेंडमेंट लाया गया है, उस अमेंडमेंट को फल्ली सपोर्ट करता हं । इस किस्म का ग्रमेंडमेंट बहत पहले ही लाया जाना चाहिए थाँ। खैर, देर ग्रांए, दुरुस्त ग्रांए । ग्रव जो अमेंडमेंट लाया गया है, बजाए 25 साल के 21 साल की जो उम्र रखी गई है, वह बेहद अगरी है और जब कि पंचायत राज्य के इरादे हैं, स्युनिसिपेलिटीज हैं, जिला परिषद हैं, ग्राम पंचायत हैं, हरेक में जब उम्र के तल्लक से अमेंडमेंट किए गए हैं, तो जरुरत इस बात की थी कि कंटोनमेंट बोईस में जो - क्रमी राइट आफ फ्रेंचाइस होता है, उसमें भी यह बेहद जरुरी था। इसलिए ये जो ग्रमेंडमेंट्स लाए गए हैं, इन अमेंडमेंटस की मैं भरपर ताईद करता हूं।

†[شری متعمد خلیل الرحمان
(آئدهرا پردایش) : جناب وائس
چهر مین صاحب یه جو بل میں
امنڈمنت الیا گیا ہے - اس اماذمنت
کو فلی سپررت کرتا ہوں - اس
قسم کا امذمنت بہت پہلے ہی
الیا جانا چاهئے تھا - کھر - دیر
آئے درست آئے - اب جو امنڈمنت

لایا گیا ہے - بحائے ۲۵ سال کے 11 سال کی جو عمر ارکھی لےگئی ہے -وه بیتند ضروری هے اور جب که پلچایت راج نے ادارے یعنی میونسپلٹیز هیں- ضلع پریشہ هیں گرام پا چایہت ھیں - ھر ایک میں جب اعبر کے تعلق سے امذی مذہ کئے گئے عین --تو ضرورت اس بات کی تھی كلتوملت بوردس ميں جو واڈ 🛔 اف فريذتچائز هوتا ھے – اسمیں بھی یہ امذدمنت بيتحد ضروري تها - اسلقے یہ جو امنڈمیدنٹس لائے گئے عیں ان امذماتس کی میں 192 191 تناڈید کرتا ہوں -]

(Amdt.) Bill, 1990

SHRI LALIT VIJAY SINGH Sir, I am gratful to the House for supporting the Bill wholeheartedy. Some points were raised about introduction of a comprehensive Bill. I will study and see. If it is necessary to improve the working of the Cantonment Boards, we will come before the House with necessary amendments for its approval. Now, a point was raised about the welfare of the civilian population. As you know, by its very nature, the Cantonments are made to service the Defence personnel, and all the civilian population who stay there are there to help the military personnel or are engaged by them in ancillary serv'ces. As regards their representation, it is very much in built in the system. So, the civilian population is always allowed to have its say in the running of the day-today affairs of the Cantonment Boards.

As you will kindly note, Sir, Cantonment Boards are are divided into three categories. I will say, just for your information that in Class I. the total membership is 15, of which seven are elected. In the same way, in Class II, while the nomination is only pf four, the elected members are six. So they are very mu"h represented there and the provision for nomination has been made because

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[Shri Lalit Vijay Singh]

of the very naf. ae of the Cantonments, that the mr-jority of the population in the Cantonments, generally, is of Defence services and the very purpose for which the Cantonment Boards are functioning is to serve them and so the nomination is made with a purpose to serve their welfare end other activities.

As regards the particular question raised about the removal of some members from the Lucknow Cantonment Board, I beg to submit that there is a provision for removal under action 34 of the Cantonments Act of 1924. And if it is felt that these provisions have not been complied with, have not been taken notice of while removing those members, I assure the House that I wil! look into it.

SHRI LALIT VIJAY SINGH; I will look into it

श्री कपिल वर्मा : ग्राप उसकी इंक्यायरी कीजिये कि जस्टिफाई था या नहीं ? इलैक्टिड मेम्बर्स हैं, उसकी इंक्वायरी कीजिये। ग्रापके डिफेंस मिनिस्टर ने एक्यूरेंस दिया था उस पर।

SHRI KAPIL VERMA; Have you received it?

SHRI LALIT VIJAY SINGH; I have noted it.... (Interruptions)... W_e have not received any complaint so far about the general allegation about the alienation of civilian population from the Army population. They are serv'nj/ together, they are working in harmony and there are absolutely cordial relations between them. The Cantonments, within their resources, are functioning well.

Sir, I would like to submit that the Cantonment Boards have very limited power to levy resources, and the Central Government comes to their aid a_s and when r. ecessary. There is always a budget provision from the Central Government for coming to their a'd. Last year also—in 1990-91—the Government had made a provision of Rs. 9 crores for meeting their

budget. Therefore, these things are there. If there is any specific complaint, I will look into it.

श्री कपिल थर्माः लखनऊ का चर्च।

SHRI LALIT VIJAY SINGH: About that church business, the allegation has been made and I accept that there has been some encroachment on that, long back. It has been coming for a long time. We have taken steps to look into that and find out whether it has been illegal, and if it is found that it has been illegally encroached upon, then certainly we will take recourse to law and see that the Cantonment lands are well preserved and what belongs to whom will be kept, will be honoured.

With these wori<s Sir, I requert the House that the Bill may kindly be passed and the small amendment which I will be moving may kindly be adopted.

THE VICE-CHAIRMAN (DR NAGEN SAIKIA); The question is':

"That the Bill further to amend the Cantonments Act, 1924 be taken into consideration." *The motion was adopted.*

श्री शंकर दयाल सिंह (बिहार) : अगर चेलेंज कर दें तो इनका बिल गिर जायेगा।

श्री सुरेन्द्रजीत सिंह झहलुवालिया (विहार) : करिये, करिये ।

THE VICE-CHAIRMAN (DR NAGEN SAIKIA); We shall now' take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (DR NAGEN SAIKIA); We shall now take up clause 1. There is one amendment by the Minister,

Clause—I

SHRI LALIT VIJAY SINGH: Sir, I beg to move;

"That at page 1, line 3, for the figure '1990' the figure '1991' be substituted. "

The question was put and the motion was adopted.

5. P. M.

SHRI LALIT VIJAY SINGH: As already said, between September and November 1991. We require this t: me for revision of t^T?r? electoral rolls.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I shall put clause 1, as amended to vote. The question

"That Clause 1, as amended, stand part of the bill. "

The motion was adopted.

Clause 1, as amended, was added to the Bills.

The Enacting Formula and the

Title were added to the Bill.

SHRI LALIT SINGH: i move:

"That the Bill, as amended, be passed.

The question was put, and the motion was adopted.

STATUTORY RESOLUTION AP-PROVING PRESIDENT'S PROCLA-MATION UNDER ARTICLE 356 IN RELATION TO GOA

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): We shall go to the ■ next agenda item, the Statutory Resolution. Shri Subodh Kant Sahay to move the Resolution.

गृह मंत्रःलय में राज्य मंत्री तथा सुचना और प्रसारण मंत्रालय में राज्य मंत्री (श्री सुवोध कात सहाय): महोदय, मेरा कहना है:

"कि यह सदन सविधान के अनुच्छेद 356 के अधीन गोवां राज्य से संबंधित राष्ट्रपति द्वारा 14 दिसम्बर, 1990 को जारी की गई उद्घोषणा का अनुमोदन करता है।"

गोवा के राज्यवाल की रिपोर्ट और उद्घोषणा की प्रतियां सदन के सभा पटल पर रखी गई हैं।

गोवा के राज्यपाल ने भारत राष्ट्रपति को सम्ब धित ग्रपनी 11 दिसम्बर, 1990 की रिपोर्ट में गोवा में चल रहीं राजनीतिक स्थिति का मुल्यांकन किया था। राज्यपाल ने उल्लेख किया था कि महाराष्ट्रवांदी गोमांतक पार्टी (एम जी पी) द्वारां मुख्य मंत्री डा लुइस प्रोटो बारबोसा से समर्थन वापस लिए जाने के कारण राज्य में राजनीतिक स्थिति अनिष्चित हो गई है। मुख्य मंत्री ग्रौर भूतपूर्व उप मुख्य मंत्री दोनों ही बिना किसी निष्चित सवत के बहमत का दावा कर रहे हैं। राज्यपाल ने यह भी संकेत दिया था कि दानों ग्रुपों की संख्या का सदन के पटल पर परीक्षण करने के लिए उन्होंने 4 दिन का नोटिस देकर 10 दिसम्बर, 1990 को विधान सभा का सत्न बुलाया है, ताकि वे ग्रपने-ग्रपने दावों को सिद्ध कर सकें। राज्यपाल ने रिपोर्ट दी कि मुख्य मंत्री ने ग्र√नी मंत्री परिषद् के साथ 10 दिसम्बर, 1990 को प्रातः ही त्याग पत्न दे दिया था।

गोवा में चल रहे मौजूदा राजनीतिक गतिरोध के संदर्भ में राज्यपाल ने उल्लेख किया है कि कांग्रेस--ई विधान पार्टी के 13 सदस्यों, गोग्रान पीपल्स पार्टी के 4 सदस्यों, एम जी पी के दो सदस्यों श्रौर एक ग्राजाद सदस्य ने 9 दिसम्बर, 1990 को एक कामन फंट जिसे "कांग्रेस डेमो-केटिक फंट" (सी डी एफ) के नाम से जाना जाता है, बना लिया है। इस फंट ने गोवा विधान सभा में 9 दिसम्बर, 1990 से एक पार्टी के रूप में काम करना था। फंट ने यह भी निज्चय किया कि डा॰ विलफ्रेड डीसूजा, कांग्रेस विधान